notice of the Government. That should not frighten us. Occasionally such lapses might occur. That does not mean that Government should change its whole policy with regard to private management. I must say that the private schools in Delhi are doing very good work, and some of the schools do better work than Government So, Government have no schools. intention to discourage private enterprise just because such isolated examples come to the notice of the government.

SHRI M. P. BHARGAVA: May I know whether the hon. Minister is aware that about three years back I had raised the question of unauthorised collection by certain schools in Delhi, and I had mentioned names therein. May I know from him what action has been taken against those schools?

DR. K. L. SHRIMALI: As far as I recollect, it is an old question. Enquiries were made and action was taken. But the hon. Member will have to give separate notice if he wants to know specifically about particular institutions.

विल्ली प्रशासन के समाज कत्याण निदेशालय में की गई तदर्थ नियुक्तियां

७६. श्री नवार्बासह चौहान : वया शिक्ता मंत्री यह बताने की कृपा करेंगे कि :

- (क) दिल्ली प्रशासन के समाज कल्याण निदेशालय में निदेशक द्वारा श्रव तक कितनी तदर्थ नियुक्तियां की जा चुकी हैं श्रीर कितने कितने दिन के लिये ;
- (ख) ऐसे कितने व्यक्तियों की नियुक्तियों को बाद में नियमित कर दिया गया श्रीर इन में से कितने मामले विभागीय पदोन्नित समिति के सामने रख दिये गये;
- (ग) क्या तदर्थ घ्राधार पर नियुक्तियां करने के लिये एम्प्लायमेंट एक्सचेंज से नाम

भेजनं का कहा गया था स्रौर यदि नहीं तो। यं नियुवतियां किस प्रकार की गईं?

†[Ad hoc appointments made in the Social Welfare Directorate of Delhi Administration

- *98. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of Education be pleased to state:
- (a) the number of appointments made so far on ad hoc basis in the Social Welfare Directorate of the Delhi Administration by the Director and the tenure of each appointment;
- (b) the number of such persons whose appointments were later on regularized and the number of cases out of these which were put up before the Departmental Promotion Committee; and
- (c) whether the Employment Exchange was asked to send names in order to make appointments on an ad hoc basis, and if not, how these appointments were made?]

शिक्षा मंत्रालय में उपमंत्री (श्रीमती सुन्दरम् रामचन्द्रन्): (क) से (ग) सूचना एकत्र की जा रही है ग्रीर यथाशीझ सभा-पटल पर रख दी जायगी।

†[The DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRIMATI SOUNDARAM RAMA-CHANDRAN): (a) to (c) Information is being collected and will be placed on the Table of the House as early as possible.]

श्री नवार्बासह चौहान : दिल्ली के श्रन्दर ही इस डाइरेक्ट्रेट का श्राफिस है, फिर भी यह सूचना एकत्रित नहीं की जा सकी, इस का रीजन क्या है ?

SHRIMATI SOUNDARAM RAMA-CHANDRAN: We have to get all these details from the De'hi Administration. We have contacted them. We want all the details. We have got just one or two here, but

^{†[]} English translation.

I do not want to place that on the So, we are verifying those things. I shall put the answer on the Table as early as possible.

Oral Answers

श्री विमलकुमार मन्नालालजी चीर-ब्रिया: व्यवस्था का प्रश्न है। प्वायंट ग्राफ मार्डर है। मेरा यह निवेदन है कि इस प्रश्न में केवल दिल्ली के सम्बन्ध में जान-कारी चाही गई है श्रौर जो . . .

MR. CHAIRMAN: This is not a point of order.

श्रीविमलकुमार मन्नालालजी ड़िया: श्रीमान्, पूरा मून लीजिये ।

Mr. CHAIRMAN: This is not a point of order. Please sit down. Next question.

पाकिस्तान द्वारा भारत को देय ऋण

*६६. भी विमलकुमार मन्नालालजी चौरिक्या : क्या वित्त मंत्री यह बतानं ी कृपा करेंगे कि :

- (क) पाकिस्तान सरकार के जिम्मे भारत सरकार का कितना रुपया देना निकलता है:
- (ख) उपरोक्त भाग (क) की रकम में से कितनी कितनी रकम कब कब की देय हो चुकी है ; ग्रार
- (ग) इस रकम की वसूली के लिये भारत सरकार द्वारा क्या क्या प्रयास किये गये हैं?

†[DEBT OWED BY PAKISTAN TO INDIA

- *99. SHRI V. M. CHORDIA: the Minister of Finance be pleased to state:
- (a) the amount of money that the Government of Pakistan owes to Government of India:
- (b) when the various amounts of money out of the amount mentioned in part (a) above became due; and

(c) what efforts have been made by the Government of India to recover the amount?]

वित्त मंत्री (श्री मोरारजी देसाई):(क) बंटवारे से पहले और बाद की भ्रविधयों के लिये जो रकम पाकिस्तान से वसूल की जानी है उस का बिलकुल सही हिसाब ग्रभी ग्राखिरी तौर पर नहीं लगाया गया ।

- (ख) पाकिस्तान को बंटवारे का कर्ज १४ श्रगस्त, १६५२ से शुरू कर के, मूल श्रौर ब्याज की ५ बराबर सालाना किस्तों में ग्रदा करना था। इस तरह दस किस्तों की ग्रदायगी ग्रभी ही काफी पिछड़ गई है। ख़याल था बंटवारे के बाद की मदों का निबटारा साथ का साथ होता जायगा ।
- (ग) इस सवाल पर दोनों देशों में काफो ग्रसें से बातचीत चल रही है। लेकिन ग्रभी तक के ई ऐसा हल नहीं निकल सका जिस पर दोनों सहमत हों ।

†[THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) exact amount of money due from Pakistan on account of pre and postpartition periods has not yet finally determined.

- (b) The partition debt was repayable by Pakistan in 50 annual equated instalments of principal and interest commencing from 15th August, 1952. instalments are thus already overdue. Post-partition items were expected to be settled currently.
- (c) This question has been subject of prolonged negotiations between the two countries. But so far, it has not been possible to arrive at an agreed settlement.]

श्री विमलकुमार मन्नालालजी ड़िया: क्या श्रीमान् यह बतलायेंगे कि भारतवर्ष की तरफ से कितना रुपया इस बारे में क्लेम किया गया है ?